GOVERNMENT OF INDIA INFORMATION AND BROADCASTING LOK SABHA

UNSTARRED QUESTION NO:3988 ANSWERED ON:15.12.2009 TELEVISION GUIDELINES Chavan Shri Harischandra Deoram;Patel Shri R.K. Singh

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government has any proposal to frame guidelines to regulate sting operations being telecast/broadcast on various TV channels;

(b) if so, the details thereof; and

(c) if not, the manner in which the Government proposes to check its misuse?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION & BROADCASTING (SHRI C.M. JATUA)

(a) to (c) There is no specific proposal in the matter. There is no provision for pre- censorship of the programming content for channels. The Government had constituted a committee for reviewing the existing programme and advertising codes prescribed under the Cable Television Networks (Regulation) Act, 1995 and Rules framed thereunder to provide greater specificity to the existing codes. The Committee has submitted its report and made recommendations in the form of "Draft Self- Regulation Guidelines for the Broadcasting Sector

(2008)' which is available on the Ministry's website http://mib.gov.in. Chapter-IV of the report details the steps to be taken by Broadcasters to observe general community standards of decency and civility in News and Current Affairs Programmes.

Presently, all the Private TV channels are required to adhere to the Programme and Advertising codes prescribed under the Cable Television Networks (Regulation) Act 1995 and Rules framed thereunder.